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O.A. No. 460 of 2008

Order dated: 25.11.2008

CORAM:

Hon'ble Mr. A. K. Gaur, Member(J)

Hon'ble Mr. C.R.Mohapatra, Member (A)

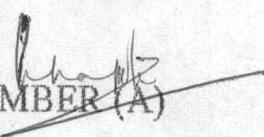
We have heard Mr. J.M.Pattnaik, Ld. Counsel for the applicant and Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel for the Respondents.

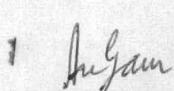
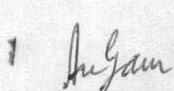
Having heard the parties' counsel, we are satisfied that the grievance of the applicant might be redressed in case direction is given to the competent authority to consider and decide the representation of the applicant at Annexure-A/10, pending before the Chief Commissioner of Income Tax, taking into account the grievance raised in the representation within three months from the date of receipt of a copy of this order. Ordered accordingly.

While deciding the representation, the O.A. be treated as a part of representation.

Be it noted that we have not passed any order on the merits of the case.

With the aforesaid observation, the O.A. is disposed of.


MEMBER (A)


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MEMBER(J)